

National Company Law Tribunal

Allahabad Bench

CP NO. 124/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

NAME OF THE COMPANY: Shree Nargyan Developers Pvt Ltd

SECTION OF THE COMPANIES ACT: 252 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankit K. Singh	PCS	Petitioner	Ankit
2.0.	Krishna Dev Vyas	Adv.	ROC	Op

CP NO.124/ALD/2017

Sh. Ankit Kumar Singh, PCS for the petitioner company. Sh. Krishna Dev Vyas, Central Government Standing Counsel.

The present petition is filed U/s 252 of the Companies Act, 2013 seeking for restoration of the name of the company in the register maintained by the respondent.

Ld. Central Government Standing Counsel receive a copy of the present petition/application from the petitioner counsel. He seeks time to receive instruction and to file reply/comment on his behalf, if any. Hence, the time is granted. Further, the registry is directed to issue a formal notice to the Central Government through the office of RD(NR) and to ROC to offer its comments on the present application.

The matter be listed on 20<sup>th</sup> November, 2017.

— Sd —

H.P. Chaturvedi, Member (Judicial)

Dated:25.10.2017

Typed by:  
Kavya Prakash  
(Stenographer)